

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1759/97

, New Delhi this the 18th day of May, 1998.

Hon'ble Sh. T.N. Bhat, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Deepak Verma,
S/o Sh. M.L. Verma,
R/o N 6/8 DLF Qutab Encl-II,
Gurgaon-122002. Applicant

(Applicant in person)

versus

1. Secretary,
Dept. of Expenditure,
Ministry of Finance,
North Block,
New Delhi.
2. Secretary,
Ministry of Home Affairs,
Govt. of India,
North Block,
New Delhi.
3. Director,
National Crime Records Bureau,
East Block 7 R.K. Puram,
New Delhi. Respondents

(through Sh. K.C. Dewan, advocate)

ORDER(ORAL)
Hon'ble Sh. T.N. Bhat, Member(J)

The applicant in this O.A. is seeking extension of the benefit of the judgement/order dated 14.8.96 in O.A.No. 665/96 delivered by the Principal Bench of the Tribunal in an identical matter and in respect of people who were similarly situated as the applicant. The applicant, like others, was at the relevant time working as Data Processing Assistant Group-B and on the basis of the recommendations made by the Seshagiri Committee constituted by the

Government on the recommendations of the 4th Pay Commission, the ^{pay} scales of D.P.A. were enhanced to Rs.2000-3200/- . However, in the case of the applicant as also the other persons who got the benefit, the Ministry of Finance issued an O.M. dated 11.9.89. The grievance of the applicant is that the benefit of the revised pay scale should have been given from 1.1.86 instead of 11.9.89 which was the date on which the aforesaid O.M. was issued by the Ministry of Finance.

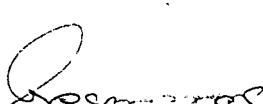
2. An identical question, we notice, came up before a Division Bench comprising ~~of~~ Hon'ble Mr. A.V. Haridasan, the then Vice-Chairman(J) and Hon'ble Mr. K. Muthukumar, Member(A) of this Bench of the Tribunal in OA-665/96 which was disposed of by the judgement/order dated 14.8.96 (copy at Annexure-A1). Agreeing with ^a ~~the~~ similar contention raised by the applicant in that O.A., the D.B. held that the persons covered by the Ministry of Finance O.M. were entitled to get the pay scales w.e.f. 1.1.86 instead of 11.9.89.

3. The applicant is similarly situated and there is no reason why this benefit should not be granted to him as well, especially so when no cogent reasons have been given by the respondents in not extending to him the benefit of the aforesaid judgement.

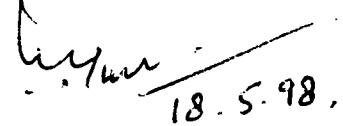
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4. In view of the above, this O.A. is allowed and the respondents are directed to grant ^{to} the applicant the benefit of the revised pay scale in pursuance to the recommendations of the 4th Pay Commission followed by the recommendations of the Seshagiri Committee from 1.1.86 instead of 11.9.89. This judgement shall be implemented within a period of two months from the date of receipt of a copy of this order by the respondents. Needless to say that the admissible arrears shall also be paid to him.

No costs.



(S.P. Biswas)
Member(A)


18.5.98,

(T.N. Bhat)
Member(J)

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